

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF SHREE RAMRAJYA COTEX PRIVATE
LIMITED**

Sr. No.	Particulars	Details
1.	Name of corporate debtor	Shree Ramrajya Cotex Private Limited
2.	Date of incorporation of corporate debtor	27.08.2007
3.	Authority under which corporate debtor is incorporated /registered	RoC-Ahmedabad
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U01403GJ2007PTC051608
5.	Address of the registered office and principal office (if any) of corporate debtor	A-63, New Sardar Marketing Yard, Bypass Gondal, NH-8B, Gondal-360311, Gujarat, India
6.	Date of closure of Insolvency Resolution Process	09.11.2023
7.	Liquidation commencement date of corporate debtor	09.11.2023 (Order received on 10.11.2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Iqbalsingh Gandhi IBBI/IPA-001/IP-P-02365/2021-2022/13524
9.	Address and e-mail of the liquidator, as registered with the Board	C/302, ROSEWOOD ESTATE, NR. PRERNATIRTH JAIN DERASAR, SATELLITE, AHMEDABAD-380015 Email Id: iqbalsingh2659@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the liquidator	As stated in Sr. No. 9 above Email Id: cirp.ramrajya@gmail.com
11.	Last date for submission of claims	10.12.2023 (30 days from the receipt of the order)

Notice is hereby given that the National Company Law Tribunal Ahmedabad Bench has ordered the commencement of liquidation of the Shree Ramrajya Cotex Private Limited on 09.11.2023 (Order received on 10.11.2023) under section 33 of the Code.

The stakeholders of Shree Ramrajya Cotex Private Limited (Under Liquidation) are hereby called upon to submit their claims with proof on or before 10.12.2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 11.11.2023
Place: Ahmedabad

Sd/-
Mr. Iqbalsingh Gandhi
Liquidator of Shree Ramrajya Cotex Private Limited
IBBI/IPA-001/IP-P-02365/2021-2022/13524



AFA valid upto: 01.03.2024

KOTAK MAHINDRA BANK LIMITED			
Regd. Office : 27-BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai-400051.			
Branch Off.: Zone 2, 4th Floor, Siddhivinayak Complex, Shivranjani Cross Road, Satellite, Ahmedabad-380015.			
DEMAND NOTICE U/S 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002			
NOTICE is hereby given that the below mentioned borrower and guarantors who have availed various credit facilities by way of financial assistance against various assets creating security interest in favour of the Bank from Kotak Mahindra Bank Limited (KMBL), Surendranagar Branch and failed to repay the Equated Monthly interest of their credit facility to KMBL and that their loan account has been classified and declared as Non-performing Asset on below mentioned dates as per the guidelines issued by Reserve Bank of India and the Act. The Borrower/guarantors have provided security of the immovable properties to KMBL, the details of which are described herein below. The details of the Term Loan facility and the amounts outstanding and payable by the borrower and guarantors to KMBL as on 06-11-2023 are also indicated here below. The borrower and guarantors as well as the public in general are hereby informed that the undersigned being the Authorized Officer of KMBL, the secured creditor has initiated action against the following borrower and guarantors under the provisions of the Securitization and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002 (the SARFAESI Act). If the following borrower and guarantors fails to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice dated 06-11-2023, the undersigned will exercise any one or more of the powers conferred on the Secured Creditor under sub-section (4) of Section 13 of the SARFAESI Act, including power to take possession of the properties and sell the same. The public in general is advised not to deal with properties described here below.			
NO.	NAMES OF THE BORROWERS / CO-BORROWERS / GUARANTOR	DETAILS OF THE PROPERTIES	
1.	Borrower: (1) Vijayaben Talshibhai Patel, At: 1. Plot No. 7, Pratap Park, B/h. Muni. Water Tank, Near Bhakti Nanda Circle, 80 Road, At: Wadhwan, Tal. Wadhwan, Surendranagar - 363001. AT: 2. 18 44 1, Lakhatar, Tal. Lakhatar, Dist. Surendranagar - 382775. Co-borrower / Guarantor: (2) Mehlukumar Talshibhai Patel, (3) Jigneshkumar Talshibhai Patel, Both Co-borrower / Guarantor address are: AT: 1-13-139, Meena Bajar, 866 to 975 Lakhatar 5, Lakhatar - Surendranagar - 382775. AT: 2. Plot No. 7, Pratap Park, B/h. Muni. Water Tank, Near Bhakti Nanda Circle, 80 Road, At: Wadhwan, Tal. Wadhwan, Surendranagar - 363001.	All the Pieces and Parcels of immovable Property Comprising of Residential House at Wadhwan R.S. No. 1908, Plot No. 7 paiki, Containing by admeasuring of about 111.48 sq. mtrs. lying and situated at 1 At : Village Wadhwan. Bounded by : North : Plot No. 8 paiki; South : Plot No. 6; East : Plot No. 31; West: 30.00 ft. Wide Road.	
Loan Account No. : 815044000853 - KCC NPA Date : 25.02.2023		Amount Payable : Rs. 28,91,266.51/- (Rupees Twenty Eight Lakh Ninety One Thousand Two Hundred Sixty Six Paise Fifty One Only) as on 06.11.2023 plus future interest at contractual rate on together with incidental expenses, cost, charges, etc.	
2.	Borrower: (1) Patel Kaushikumar Maganbhai. Co-borrower / Guarantor : (2) Patel Minaben Kaushikbhai, (3) Patel Maganbhai Mavjibhai, (4) Hareshbhai Pravinbhai Dalsaniya. Borrower & Co-borrower / Guarantor address are : AT : 1, 40-B, Umiya Township, Ward No. 1, New 80 Feet Road, (Behind Geeta Nagar) Wadhwan, Surendranagar - 363035. AT : 2, "Maruti Sign", Plot No. 155 & 168, C.S. No. 4009/paiki, Jin Compound Area, Near Parshav Plaza-1, B/h. Axis Bank, Bus Station Road, Surendranagar, Tal. Wadhwan, Dist. Surendranagar - 363001.	Equitable Mortgage of Residential Property situated at "Maruti Sign", Plot No. 155 & 168, C.S. No. 4009/paiki, Jin Compound Area, Near Parshav Plaza-1, B/h. Axis Bank, Bus Station Road, Surendranagar, Tal. Wadhwan, & Dist. Surendranagar.	
Loan Account No. : 0834TL0100000163 - TL NPA Date : 31.03.2023		Amount Payable : Rs. 19,45,700.82/- (Rupees Nineteen Lakh Forty Five Thousand Seven Hundred and Paise Eighty Two Only) as on 06.11.2023 plus future interest at contractual rate on together with incidental expenses, cost, charges, etc.	
Loan Account No. : 815044001040 - KCC NPA Date : 31.03.2023		Amount Payable : Rs. 29,78,782.32/- (Rupees Twenty Nine Lakh Seventy Eight Thousand Seven Hundred Eighty Two and Paise Thirty Two Only) as on 06.11.2023 plus future interest at contractual rate on together with incidental expenses, cost, charges, etc.	
Total Amount Payable : Rs. 49,24,483.14/- (Rupees Forty Nine Lakh Twenty Four Thousand Four Hundred Eighty Three Paise Fourteen Only).			
Date : 07.11.2023 Place : Surendranagar		Sd/- Authorised Officer, Kotak Mahindra Bank Ltd.	

AU SMALL FINANCE BANK LIMITED			
INFORMATION NOTICE			
The below mentioned Borrowers & Co-Borrowers are informed to remove their movable assets from the mortgaged property (mentioned in the below table) which is going to be sold by AU Small Finance Bank Ltd. (A Scheduled Commercial Bank) through auction proceeding under SARFAESI Act, 2002, otherwise the movable assets would be transferred to any rented location at their own cost and they will also be liable for any damage caused during the shifting, if it is not removed within 7 days. For other queries contact the concerning person as mentioned below.			
Loan A/c No.	Name of Borrower/Co-Borrower/ Mortgagor/Guarantor/	Detail of Mortgaged Property	Contact Person
L9001060100768869	Mukeshkumar Ranchhodhbhai Polara S/O Ranchhodhbhai Polara (Borrower & Mortgagor), Smt. Varshaben Mukeshbhai Polara W/O Mukeshbhai Ranchorhbhai Polara (Co-Borrower)	City Survey No. 4, City Survey No. 513-P, At Jetalpur, Old Gamthan-P, Jetpur, Dist.-Rajkot, Gujarat Admeasuring 68.20 Sq. Mtr.	Harvijay 8980020420
L9001060100082760	Hitendrakumar Ukabhai Chovatya S/O Ukabhai Jivrajbhai Chovatia (Borrower & Mortgagor), Smt. Ritaben Hitendrabhai Chovatya W/O Hitendrabhai (Co-Borrower & Mortgagor)	Bearing Flat No. 304, Third Floor, Undivided Share In Road And Cop In "H.R.P. Residency Building No. 8/8" At Revenue Survey No. 116 & 118, Block No. 112 Of Moje, Kathodara, Ta. Kamrej, Distt.-Surat, Gujarat Admeasuring 775 Sq. Ft. Super Built Up Area & 4th Flt. Built Up Area, Alongwith 24.0407 Sq. Mtr. Undivided Share In Road And Cop	Bhavesh Dandhukhiya 8980004938
L9001060100049830	Mehta Kumarbhai Pravinchandra (Borrower), Parulben Maheta (Co-Borrower) Aditya Mehta (Co-Borrower)	Property Situated At City Survey No-3101, Opp. Jain Upasray, Main Road Joravar Nagar, Tehsil-Wadhwan, Dist- Surendranagar, Gujarat, Admeasuring 122.76 Sq Mtr	Harvijay 8980020420
L9001060122033563	Jalaram Khaman (Borrower), Pareshbhai Rameshbhai Prajapati S/O Rameshbhai (Co-Borrower) Tejalben Prajapati W/O Rameshbhai (Co-Borrower) Rameshbhai Maganbhai Prajapati S/O Maganbhai (Co-Borrower)	Property Situated At Plot No. C-34, Rustamji Park, Block No. 497 Paiki 3, Kamalchod Village, Sub Dist.Valod, Dist. Tapi, Gujarat Admeasuring 825.28 Sq. Ft.	Bhavesh Dandhukhiya 8980004938
L9001060113619308	Mehul Udaji Thakor S/O Udaji (Borrower), Nileshkumar Udaji Thakor S/O Udaji (Co-Borrower) Sangitaben Mehlukumar Thakor W/O Mehlukumar (Co-Borrower)	Property Situated At Pro. No. 4 /118/1, Thakor Was , Nr Primary School At Mandotri Ta & Dist- Patan Gujarat Admeasuring 83.4 Sq. Yrd	Bhavesh Dandhukhiya 8980004938
L9001060100111432	Anilkumar Madhubhai (Borrower), Rekhaben Vaghela (Co-Borrower)	Property Situated At Plot No. 48, Sr. No. 162/P 3/P 1 & R.S No 162/P 4/P 1, Timbavadi, Timbawadi Main Road, Nr Kishor Academy, Te.- Junagarh, Dist.- Junagarh, Gujarat Admeasuring 524 Sq Ft.	Bhavesh Dandhukhiya 8980004938
L9001060116566172	Bhawarpuri Mangupuri Goswami S/O Mangupuri (Borrower), Narayan M Goswami S/O Mangupuri (Co-Borrower) Mrs Manisha Narayan Goswami W/O Narayan Goswami (Co-Borrower) Rudrakshi Facility Management Service Through Its Partner Narayan Goswami (Co-Borrower)	Property Situated At Flat No-2/1, First Floor, Building B, Himmatninhji Park Co Opp Hou Soc, Rev. Sur No-103/2 Moje-Chharwada Tehsil & Dist-Valsad Vapi Admeasuring 58.75 Sq Ft	Bhavesh Dandhukhiya 8980004938
L9001060700054122	Amishkumar Rathod (Borrower), Bhumiben Rathod (Co-Borrower)	Property Situated At Residential House On Plot No.13, C.S. No. 1 Nondh 3342, Wa Rudra-Residency, Nr. Ramkrishna Mission, Railway S At- Limbdi Surendra Nagar Gujarat Admeasuring 111.60 Sq. Mtr	Harvijay 8980020420
L9001060100021191	Chandubhai Prabhudas S/O Prabhudas (Borrower), Smt. Laxmben Chandulal Lodha W/O Chandulal Prabhudas Lodha (Co-Borrower) Aakash Chandubhai Lodha S/O Chandubhai Prabhudas Lodha (Co-Borrower)	Property Situated At Residential Tenament No: 25/3, 25/4, 25/4 /1, C.S. No 45, Mulidhar Pole Nr. Raipur Darwaja Ahmedabad Gujarat Admeasuring 144 Sq Ft.	Bhavesh Dandhukhiya 8980004938
L9001060115301583	Devkaranbhai Nanjibhai Parmar S/O Nanjibhai Parmar (Borrower), Smt. Lalitaben Devkaranbhai Parmar W/O Devkaranbhai Parmar (Co-Borrower)	Property Situated At Akarni Sr. No-254, Milkat No 244, Street Name:- Chamar Vas, Mouje-Fatehghadh, Tehsil-Vadgam, Dist-Banaskantha, Gujarat Admeasuring 1050 Sq Ft	Bhavesh Dandhukhiya 8980004938
L9001060118205635 एवं L9001061122129972	Shri Hinglal Vividh Vikash Sevadai Trust Through Its Proprietor Vallabh Bhai Berani (Borrower), Dilipbhai Ramjibhai Berani S/O Ramjibhai (Co-Borrower) Laljibhai Ravjibhai Berani S/O Ravji Bhai (Co-Borrower) Hirendra Bharatbhai Berani S/O Bharat Bhai (Co-Borrower) Pradijbhai K Pipaliya S/O Kalubhai (Guarantor)	Property Situated At- R.S.No. 394, Paikae- 1, (Kaduka), "Shree Gyan Jyoti Madhyamik Shala" Off Kaduka Lavadar Road, Village- Kaduka, Tehsil- Jasdian. Admeasuring 4047 Sqmtr.	Harvijay 8980020420
L9001060700033955	Nayanbhai Tejabbhai Vaghela S/O Tejabbhai A Vaghela (Borrower), Smt. Kantaben Nayanbhai Vaghela W/O Nayanbhai T Vaghela (Co-Borrower)	(Property 1) Property Situated At, Shop. No. 203, At First Floor Of Vaid Complex At Kanakiya, Plot.No. Jetpur Tal- Jetpur Dist- Rajkot, Gujarat Admeasuring 17.24 Sq.Mtr (Property 2) Property Situated At Shop. No. 204, At First Floor Of Vaid Complex Kanakiya Plot. Jetpur Tal Jetpur, Dist- Rajkot Guj. Admeasuring 10.91 Sq.Mtr	Harvijay 8980020420
L9001060115764730	Kaliya Khimjibhai Dhudabhai S/O Dhudabhai (Borrower), Smt .Mayaben Khimjibhai Kaliya W/O Khimjibhai (Co-Borrower)	Property Situated At , Shop. No. 14, C.S. No. 2421, Word No. 1, Arihant Complex, Talav Kanthe, Limbdi, Surendra Nagar, Gujarat Admeasuring 8.96 Sq. Mtr	Harvijay 8980020420

Date : 10/11/2023
Place : Ahmedabad

Authorised Officer
AU Small Finance Bank Limited

BANK OF MAHARASHTRA		POSSESSION NOTICE [Rule- 8(1)] (for Immoveable Property)	
Zonal office Surat : 1 st Floor, Mile Stone Fiesta, Near Madhuvan Circle, L.P Savani Road, Adajan, Surat - 395009, Tele : 0261-2730520.			
WHEREAS, The undersigned being the Authorized Officer of the Bank of Maharashtra under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (12) of Section 13 read with Rule 8 of the Security Interest (Enforcement) Rule, 2002, issued 1) Demand Notice dated 03-08-2023 calling upon the borrowers Mr. Pukhraj Puraram Rajpurohit (Borrower) & Mrs. Pawani Devi Puraram Rajpurohit (Borrower) and 2) Demand Notice dated 19-08-2023 calling upon the borrowers Mr. Maheshkumar Swarupram Dave (Borrower) & Mr. Pravin Kumar Swarupram Dave (Borrower) and 3) Demand Notice dated 29-05-2023 calling upon the borrowers Mr. Paras Rashmikant Dhonde (Borrower) & Mrs. Bhanumati Sadanand Gajre alias Bhanumati Rashmikant Dhonde (Borrower) to repay in full the amount as mentioned below within 60 days from the date of receipt of the said Notice.			
The notice was sent by Registered AD post and via Paper publication in two leading newspapers dated calling upon the borrowers for payment of dues towards to the bank. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him/her under section 13 (4) of the said Act read with Rule 8 of the said rules on 07/11/2023 of Mr. Pukhraj Puraram Rajpurohit (Borrower) & Mrs. Pawani Devi Puraram Rajpurohit (Borrower) AND Mr. Maheshkumar Swarupram Dave (Borrower) & Mr. Pravin Kumar Swarupram Dave (Borrower) and has taken Symbolic Possession of the property described herein below on 09/11/2023 of Mr. Paras Rashmikant Dhonde (Borrower) & Mrs. Bhanumati Sadanand Gajre alias Bhanumati Rashmikant Dhonde (Borrower).			
The borrowers in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Bank of Maharashtra for an amount hereinabove mentioned.			
(DESCRIPTION OF THE IMMOVABLE PROPERTIES)			
Sr. No.	Name of the Borrower/s/ Guarantor/s	Description of Secured Asset (Immovable Properties)	Amount
1)	1) Mr. Pukhraj Puraram Rajpurohit (Borrower) 2) Mrs. Pawani Devi Puraram Rajpurohit (Borrower)	All that piece and parcel of Immovable Property bearing Plot No. 35, admeasuring 63.55 Sq. Mtrs as per Plan admeasuring 86.92 Sq. Mtrs., together with Undivided Share adm 92.16 Sq. Mtrs. in road & COP, Total adm. 179.08 Sq. Mtrs. in "Lalji Park Vibhag -1", situated on the land bearing R.S. No. 156 & 155/3, Block No. 175 & 177 after Re-Survey New Block No. 189 & 191 after consolidation New Block No. 189 adm. 17121 Sq. Mtrs of Village - Haldhara, Taluka - Kamrej, Dist- Surat, Gujarat together with building and structure constructed thereon.	A/C No. 60349736015 Ledger Balance Rs. 1417855 + Unapplied Interest Rs.14974383 + interest thereon @ 9.55% p.a. + Penal Interest @ 2% per annum from 04.08.2023
2)	1) Mr. Maheshkumar Swarupram Dave (Borrower) 2) Mr. Pravin Kumar Swarupram Dave (Borrower)	All that piece and parcel of Immovable Property bearing Flat No. R-2, 2nd Floor, admeasuring 57.16 Sq. Mtrs. with undivided right of adm. 19.05 Sq. Mtrs. Total 76.21 Sq. Mtrs. , Block No. 13/paiki/1 (R.S. No. 12.13.14,18.19), Property No. 200, Village - Budhleshwar, Tal - Mahuva, Dist - Surat, Gujarat.	A/C No. 6025589905 Ledger Balance Rs. 902766.59 + Unapplied Interest Rs.15056.52 + interest thereon @ 8.50% p.a. + Penal Interest @ 2% per annum from 20.08.2023.
3)	1. Mr. Paras Rashmikant Dhonde (Borrower) & Mrs. Bhanumati Sadanand Gajre alias Bhanumati Rashmikant Dhonde (Borrower)	All that piece and parcel of immovable property bearing DMC No. 14-145/A-6 (Part), admeasuring about 1600 Sq. Fts. lying on the ground floor of the building standing on the land bearing Survey No. 300/A, admeasuring about 1800 Sq. Mtrs., Village - Katharia, Nani Daman, Daman (U.T.)	A/C No. 6017217765 Ledger Balance Rs. 1584130 + Unapplied Interest Rs. 398762.58 + interest thereon @ 9.65% + Penal Interest @ 2% per annum from 30.05.2023
Now you can avail gold loan starting at 8.10% rate. Contact Our nearest branch			
Date:- 09.11.2023 Place:- Surat		Sd/-, Authorized Officer, Bank of Maharashtra	

DEBTS RECOVERY TRIBUNAL-I		R.C. No. 318/2018	
Ministry of Finance, Department of Financial Service, Government of India			
4 th Floor, Bhikhubhai Chambers, Near Kochrab Ashram, Ellisbridge, Paldi, Ahmedabad - 380006.			
FORM NO. 22 (Earlier 62) [Regulation 37(1) DRT Regulations, 2015] [See Rule 52(1) of the Second Schedule to the Income Tax Act, 1961]			
E-AUCTION / SALE NOTICE			
THROUGH REGD.AD/DASTI/AFFIXATION/BEAT OF DRUM			
PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTION ACT, 1993			
R.C. NO.	318/2018	O.A. No.	110/116
Certificate Holder	Union Bank of India, M J Library Branch, Ahmedabad		
Certificate Debtors	W/s		
To,	M/S. ARIHANT JEWELS & ORS.		
CD No. 5	M/s. Bhagya Infrastructure Pvt. Ltd., D/6, Haveli Chambers, M G Haveli Road, Manekchowk, Ahmedabad - 1. Second Address : A/104, Saran - 2, Near Dev Hospital, Vasna, Ahmedabad.		
The Under mentioned property will be sold by Public E-auction Sale on 20 th December 2023 for recovery of sum of Rs. 5,24,68,553.50 (Decree Amount) (Rupees Five Crore Twenty Four Lac Sixty Eight Thousand Five Hundred Fifty Five and Paise Fifty Only) plus interest and cost payable as per Recovery Certificate issued by Hon'ble Presiding Officer, DRT-I (Less amount already recovered, if any), from M/s. Arihant Jewels & Ors.			

No. of Lots	Description of the property to be sold with the names of the co-owner where the property belongs to defaulter and any other person as co-owners.	Reserve Price below which the property will not be sold	EMD 10% of Reserve Price or Rounded off
1.	All that piece and parcel of immovable bearing City Survey No. 3408-B, Adm. 88-53-69 sq. mtrs., together with construction adm. 146.40 sq. mtrs. standing thereon situated within the limits of Ahmedabad Municipal Corporation, Jamalpur Ward No. 2, Ahmedabad situated lying and being Village at Ward - Jamalpur - 2, Taluka City in Registration District - Ahmedabad and Sub- District - Ahmedabad - 1 (City). Bounded by : East : CS No. 3408 & 131, West : CS No. 3404 & 133, North : CS No. 3408/A & 3413, South : Main Entrance and Then CS No. 131.	Rs. 54,00,000/-	Rs. 5,40,000/-
2.	All that piece and parcel of Free hold Immovable bearing City Survey No. 809, Municipal Census No. 478, Adm. about 31.7729 sq. mtrs. together with construction of Ground Floor, First Floor & Second Floor, Adm. about 88.68 sq. mtrs. situated at Nansha Jivan's Pole, Sankadi, Ahmedabad situated lying and being Village at Ward Khadia - 3, Taluka - City in the Registration District - Ahmedabad & Sub District - Ahmedabad - 1 (City). Bounded by :- East : Common Wall with Radheshikan Jethalal's House, West : Road, North : Separate Wall with Radheshikan Jethalal's House, South : Public Road.	Rs. 59,00,000/-	Rs. 5,90,000/-
◆ Revenue assessed upon the property or any part thereof		Not Known	
◆ Details of any other encumbrance to which property is liable.		Not Known	
◆ Valuation also state Valuation given, if any, by the Certificate Debtor		No	
◆ Claims, if any which have been put forward to the property, and any other known particulars bearing on its nature and value.		Not Known	

Bank Name & Address	Union Bank of India
Account Name	Union Bank of India
Account No.	559801980050000 IFSC Code : UBIN0555983
Branch Address	Asset Recovery Branch, 1st Floor, Rangoli Complex, Opp. VS Hospital, Ellisbridge, Ashram Road, Ahmedabad - 380006.

EMD deposited thereafter shall not be considered for participation in the E-Auction.

4. In addition to above, the copy of PAN Card, Address proof and Identity Proof, Email ID, Mobile Number, in case of the Company, Copy of board resolution passed by the Board of Directors of the company or any other document confirming representation / attorney of the company and the Receipt / Counter File of such deposit should reach to the said service provider through e auction website by uploading softcopies on or before 18.12.2023. It is also held that earnest money of unsuccessful bidders shall be returned back in the respective accounts such bidders through the same mode of payment.

5. Prospective bidder may avail online training from service provider:

Name of Auction Agency	M/s. E- procurement Technologies Ltd. (Auction Tiger)
Address	B-704, Wall Street - II, Opp. Orient Club, Near Gujarat College, Ellisbridge, Ahmedabad - 380006, Gujarat (India).
Contact Person	Mr. Ram Sharma
Helpline Nos.	079 - 68136880 / 68136837, +91 9265562621 / 18, 9978591888
Email Address	ramprasad@auctiontiger.net & soni@auctiontiger.net & support@auctiontiger.net
For any property related queries may contact	Mr. Ranjan Kumar Mishra, Chief Manager, (M) : 7897810229, Email : ubin0555983@unionbankofindia.bank Mr. Ashutosh Kumar, Sr. Manager, (M) : 7990914505, Email : ubin0555983@unionbankofindia.bank

6. Prospective bidders are advised to visit website <https://www.drt.auctiontiger.net> for detailed terms & conditions and procedure of sale before submitting their bids.

7. The property shall not be sold below the reserve price.

8. The property shall be sold in 02 lots, with Reserve Price as mentioned above lot.

9. The bidder shall improve offer in multiples of Rs. 10,000/- during entire auction period.

10. The property shall be sold "AS IS WHERE BASIS" and shall be subject to other terms and conditions as published on the official website of the e-auction agency.

11. The highest bidder shall have to deposit 25% of his final bid amount after adjustment of EMD already paid, by immediate next bank working day by 4:00 PM, through RTGS / NEFT in the account as mentioned above.

12. The successful bidder / auction purchaser shall deposit the balance 75% of sale consideration amount on or before 15th day from the date of sale of the property. If the 15th day is Sunday or other Holiday, then on immediate first bank working day through RTGS / NEFT in the account as mentioned above. In addition to the above, the purchaser shall also deposit poundage fee @1% on total sale consideration money (plus Rs. 10) through DD in favour of The Registrar, DRT-I, Ahmedabad. The DD prepared to wards poundage's fees shall be submitted directly with the office of Recovery Officer, DRT-I, Ahmedabad.

13. In case of default of payment within the prescribed period, the deposit, after deduction the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government Account and the defaulting purchaser shall forfeit all claims to the property or the amount deposited. The property shall be resold forth with, after the issue of fresh proclamation of sale. Further the purchaser shall also be liable to make good of any short fall or difference between his final bid amount and the price for which it is subsequently sold.

14. Schedule of auction is as under:-

Date and Time of Inspection	19.11.2023 between 02.00 PM to 4.00 PM
Last date for uploading proof of EMD / Documents	18.12.2023 Upto 04.00 PM
Last Date of submission of hard copies of proof of EMD/ Documents with the office of the Recovery Officer	19.12.2023 Upto 05.00 PM
Date and Time of E - Auction	20.12.2023 Between 12.00 Noon to 1.00 PM (with auto extension clause of 5 minutes, till auction complete)

15. The Recovery Officer has the absolute right to accept or reject any bid or bids or to postpone or cancel the E - Auction without assigning any reasons.

Issued under my hand and seal of this Tribunal on this 01st Day of November, 2023.

(Alok Kumar Dixit)
Recovery Officer-II,
DRT-I, Ahmedabad

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF THE STAKEHOLDERS OF SHREE RAMRAJYA COTEX PRIVATE LIMITED		
S.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Shree Ramrajya Cotex Private Limited
2.	Date of incorporation of corporate debtor	27.08.2007
3.	Authority under which corporate debtor is incorporated /registered	RoC-Ahmedabad
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U01403GJ2007PTC051608
5.	Address of the registered office and principal office (if any) of corporate debtor	A-63, New Sardar Marketing Yard, Bypass Gondal, NH-88, Gondal-360311, Gujarat, India
6.	Date of closure of Insolvency Resolution Process	09.11.2023
7.	Liquidation commencement date of corporate debtor	09.11.2023 (Order received on 10.11.2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Iqbal Singh Gandhi IBBI/PA-001/IP-P-02365/2021-2022/13524
9.	Address and e-mail of the liquidator, as registered with the Board	C/302, Rosewood Estate, Nr. Prematirth Jain Derasar, Satellite, Ahmedabad-380015 Email id: iqbal Singh2659@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the liquidator	As stated in Sr. No. 9 above Email id: cirp.ramrajya@gmail.com
11.	Last date for submission of claims	10.12.2023 (30 days from the receipt of the order)

Notice is hereby given that the National Company Law Tribunal Ahmedabad Bench has ordered the commencement of liquidation of the Shree Ramrajya Cotex Private Limited on 09.11.2023 (Order received on 10.11.2023) under section 33 of the Code. The stakeholders of Shree Ramrajya Cotex Private Limited (Under Liquidation) are hereby called upon to submit their claims with proof on or before 10.12.2023, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Mr. Iqbal Singh Gandhi
Liquidator of Shree Ramrajya Cotex Private Limited
IBBI/PA-001/IP-P-02365/2021-2022/13524
Date : 11.11.2023
Place: Ahmedabad
AFA valid upto: 01.03.2024

WITHDRAWAL OF NOTICE ISSUED UNDER SECTION 13 (4) OF SARFAESI ACT, 2002		Date: 08.11.2023
Borrower	Shri. Sukhdev Pusharam Gorana 301 Vantit Appartment, Bhaikaka Nagar, Thaltej, Ahmedabad-383824.	
Borrower	Shri.anil Sukhdevbhai mistri 301 Vantit Appartment Thaltej, Daskroi, Ahmedabad-380059	

Dear Sir/Madam,

Sub : Withdrawal of Notice issued under Section 13(4) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002. The undersigned being the Authorized Officer of Canara Bank Bopal Branch (hereinafter referred to as "the secured creditor"), appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred as the "Act") do hereby issued notice to you under Section 13 (4) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 on 07.11.2023. However we are withdrawing the said notice and will be issuing fresh notice under Section 13 (4) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 soon.

Details of security assets

S.No.	Immovable	Name of Title Holder
1	The immovable property bearing Flat No.204 on 2nd Floor adm. about 110 sq. Yards Super Built up area and undivided share in land of 17.176 sq.mtrs in scheme known as "Vedant Elegance" of Sai Developers constructed on the non agriculture land bearing Gram Panchayat Property No.1803,1804,1804/1 & 1806 (Wado) situate lying and being at Mouje Godhavi of Taluka - Sanand in the Registration District of Sub District of Sanand. East : Flat No.205, West : Margin Land, North : Open Space , South : Flat No.203.	SHRI SUKHDEV PUSARAM GORANA

FOR, CANARA BANK
Authorized Officer

Advait Infratech Limited	
CIN: L45201GJ2010PLC059878	
Registered Office : A-801 to 803, Sankalp Iconic Tower, Ison Temple Cross Road, S.G.Highway, Ahmedabad-380054. •Phone: +91 079 4895 6677	
Email ID: cs@advaitinfra.com •Website: www.advaitinfra.com	

Notice of Extraordinary General Meeting to Members

Notice is hereby given that the Extraordinary General Meeting (EGM) of the company is scheduled to be held on Friday, 8th